GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3999
ANSWERED ON:15.12.2009
STATE HUMAN RIGHTS COMMISSIONS
Agarwal Shri Jai Prakash;Chauhan Shri Dara Singh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the names of the States which have constituted/not constituted Human Rights Commissions;
- (b) whether the Supreme Court has expressed its displeasure on the State Governments which have not taken up the cases of human rights violation seriously;
- (c) if so, the details thereof and the reaction of the States thereto; and
- (d) the measures taken by the Union Government to ensure that Human Rights Commissions are constituted in all the States and for ensuring proper accountability of States in matters of human rights violation?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI AJAY MAKEN)

(a): Due to persistent efforts of Government of India and National Human Rights Commission (NHRC), the following States have constituted State Human Rights Commissions:-

Andhra Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Himachal Pradesh, Jammu & Kashmir, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Orissa, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh and West Bengal

- (b) & (c): The information is being collected and will be laid on the table of the House.
- (d): The Government of India and National Human Rights Commission are keen that every State sets up a State Human Rights Commission (SHRC). The Government and NHRC have been recommending to all those States which have not yet constituted their State Commission to do so at the earliest. Further, the NHRC has taken the initiative to hold regular interaction with the SHRCs to explore and further strengthen areas of cooperation and partnership. The existence and functioning of State Human Rights Commission in the States goes a long way in the better protection of human rights.